

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**RAN INDIA STEELS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>RAN INDIA STEELS PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	25.05.1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090TN1995PTC039896
5.	Address of the registered office and principal office (if any) of corporate debtor	First Floor, New No.510, Old No.164, T.T.K.Road, Alwarpet, Chennai, Tamil Nadu - 600018
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on 01.09.2025 (Order Intimated to IRP on 02.09.2025)
7.	Estimated date of closure of insolvency resolution process	01.03.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	P Balasubramanian Regn.No.IBBI/IPA-001/IP-P-02867/2024-2025/14404. AFA Valid till 31.12.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	85/3, Sukkaliyur, Karuppampalayam Village, Karur – 639003 Email : karurbalaw@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Door No.3&4, 157E Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur – 639 002. Email: cirp.ranindia@gmail.com
11.	Last date for submission of claims	16.09.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) Not Applicable

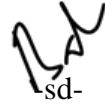
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the Ran India Steels Private Limited on 01.09.2025.

*BA*

The creditors of Ran India Steels Private Limited are hereby called upon to submit their claims with proof on or before 16.09.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



sd-

P. Balasubramanian

Date : 04.09.2025

Interim Resolution Professional for M/s. Ran India Steels Pvt. Ltd.

Place : Karur

Regn.No. IBBI/IPA-001/IP-P-02867/2024-2025/14404

AFA Vaild till 31.12.2025

## BRANCH SHIFTING

For better convenience of our valued customers, our **MANNUTHY**

branch will be shifted to a new premises with effect from **04.12.2025**

The new address is mentioned below :

**Muthoot Finance Ltd**  
Ground Floor, V & V Complex,  
By Pass Junction, Mannuthy, Thrissur  
District, Kerala State, Pin - 680651.  
Phone No - 0487237234, 09188904868,  
09466005677.  
Email id : mgman1913@muthootgroup.com

In case of any grievance  
please call - 0484 4804074

We solicit your continued  
patronage and support.



**Muthoot Finance**  
A Muthoot M George Enterprise



### PUBLIC NOTICE

This is to inform all investors that certain unknown persons in order to defraud the public have been misrepresenting themselves by using the name and photograph of Mr. Shiv Sehgal, our Director. These miscreants are operating WhatsApp group namely 164 Nuvama Loop and are using mobile numbers +91 8977777731, +91 9063981434 & +91 9040390114 to reach out to innocent investors and, through other devious means.

They have been trying to mislead the public by claiming to be associated with Nuvama.

Please be informed that Nuvama Wealth Management Limited and/or its subsidiaries/Group Companies are in no way associated, affiliated, or connected with the said persons/platforms. We are not involved with their business operations, activities, or any representations made by them. Nuvama Wealth Management Limited and/or its subsidiaries/Group Companies never promise or offer any assured or guaranteed returns nor do we reach out to investors through any social media platform including WhatsApp.

Investors are strongly advised to remain vigilant and exercise caution by undertaking thorough due diligence while dealing with such unauthorized communications / persons / platforms impersonating Nuvama Wealth Management Limited and its subsidiaries/Group Companies or its employees. Please be advised that any person willingly dealing with said persons/platforms in any manner whatsoever, without proper verification, shall be doing so entirely at their own risk, costs and consequences.

If you have any doubts or require verification, please contact us directly through our official channels or write to us at grievance.nwm@nuvama.com.

For Nuvama Wealth Management Limited

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## Business Standard Insight Out

### PUBLIC ANNOUNCEMENT (FORM A)

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

#### FOR THE ATTENTION OF THE CREDITORS OF RAN INDIA STEELS PRIVATE LIMITED RELEVANT PARTICULARS

1. Name of corporate debtor	RAN INDIA STEELS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	25.05.1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090TN1995PTC039896
5. Address of the registered office and principal office (if any) of corporate debtor	First Floor, New No.510, Old No.164, T.T.K.Road, Alwarpet, Chennai, Tamil Nadu - 600018
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on 01.09.2025 (Order Intimated to IRP on 02.09.2025)
7. Estimated date of closure of insolvency resolution process	01.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	P Balasubramanian Regn.No.IBBI/PA-001/IP-P-02867/2024-2025/14404. AFA Valid till 31.12.2025
9. Address and e-mail of the interim resolution professional, as registered with the Board	85/3, Sukkalyur, Karuppampalayam Village, Karur - 639003. Email : karurbalaw@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Door No.3&4, 157E Ground Floor, Mahatma Gandhi Road, Bharathi Nagar, Karur - 639 002. Email: cirp.ranindia@gmail.com
11. Last date for submission of claims	16.09.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the Ran India Steels Private Limited on 01.09.2025.

The creditors of Ran India Steels Private Limited are hereby called upon to submit their claims with proof on or before 16.09.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

P.BALASUBRAMANIAN

Interim Resolution Professional for M/s.Ran India Steels Pvt. Ltd.  
Date : 04.09.2025 Regn.No.IBBI/PA-001/IP-P-02867/2024-2025/14404  
Place: Karur AFA Valid till 31.12.2025

### PUBLIC NOTICE

[Under the provisions of Section 102 of the Insolvency and Bankruptcy Code, 2016]

#### FOR THE ATTENTION OF THE CREDITORS OF Mrs P Radhakumari (Personal Guarantor to M/s. Uthara Fashion Knitwear Limited CIN: U18101T2193PLC004607)

##### RELEVANT PARTICULARS

1. Name of the Personal Guarantor	Mrs. P. Radhakumari
2. Address of the Personal Guarantor	57, Elango Street, Mahalingapuram, Pollachi - 642 002. T.N.
3. Details of the order admitting the application	M/s Stressed Assets Management Fund (Later substituted by M/s. Omikara Assets Reconstruction Private Limited) filed a case against Mrs. P. Radhakumari, Personal Guarantor of M/s. Uthara Fashion Knitwear Limited with Hon'ble NCLT, Chennai Bench. The case got admitted on 28th August, 2025 (Order uploaded in the NCLT website on 1st September, 2025) for initiation of Insolvency Resolution Process against the Personal Guarantor Mrs. P. Radhakumari.
4. Insolvency commencement date	28th August, 2025
5. Estimated date of closure of insolvency resolution process	24th February, 2026
6. Last date for submission of claims	24th September, 2025 (21 days from the date of issue of this notice)
7. Name and registration number of the insolvency professional acting as interim resolution professional	CA IP B. Sathrukkannan IBBI/PA-001/IP-P00301/2017-2018/10545 AFA No: AA1/10545/02/311225/107557 (valid till 31.12.2025)
8. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: 9A/1, Ramraj Mansion, 1st Floor, NRG Street, KK Pudur, Coimbatore - 641 038. Reg. Email : prathyman2002@yahoo.com
9. Address and e-mail to be used for correspondence with the interim resolution professional	B. Sathrukkannan 9A/1, Ramraj Mansion, 1st Floor, NRG Street, KK Pudur, Coimbatore - 641 038. Process specific Email: prathyman2002@yahoo.com
10. Relevant Forms	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Chennai bench in the case of Insolvency resolution process under section 95 of the code has ordered the commencement of an Insolvency Resolution Process of Mrs. P. Radhakumari on 28th August, 2025.

The creditors of Mrs. P. Radhakumari, are hereby called upon to submit their claims with proof on or before 24th September, 2025 [21 days from the date of issue of this notice] in Form B under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.

The Creditors shall submit their claims to the Interim Resolution Professional with proof through electronic means, or by hand or registered post or speed post or courier. Submission of false or misleading proofs of claim shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/- B. Sathrukkannan  
Interim Resolution Professional  
Date : 03-09-2025  
Place : COIMBATORE IBBI/PA-001/IP-P00301/2017-2018/10545



ASSET RECOVERY BRANCH  
Shop No 12 & 13, Diamond Mansion,  
Dr Vieges Street, Kalbadevi Main Road,  
Kalbadevi, Mumbai, Maharashtra 400002  
Phone No. 7710001955  
Mail : headarbmbai@kvbmail.com

### SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd, the Symbolic Possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 25.09.2025, for recovery Rs 36,92,778.27/- (Rupees Thirty Six Lakhs Ninety Two Thousand Seven Hundred Seventy Eight and Paise Twenty Seven Only) as on 31.08.2025 with interest and expenses thereon from 01.09.2025 due to the Karur Vysya Bank Ltd, Secured Creditor from 1. Mr A G Pushpakaran having communication address at H No : 1661, Nanus Road, Ward No: 15, Valpoi Sattari, North Goa Valpoi, Goa - 403530 and permanent address at D No : 2/35, Aryanparambil House, Chuloor, Edathiruthy Panchayath, Viyyur Village, Kodungallur Taluka, Thrissur District, Kerala - 680 703 - Borrower, 2. Mr C K Bijudas having address at Vastu Heritage, Flat No : S2/A, Kadamba Road, Chimbil, Panaji, Goa-403 006 - Guarantor

#### DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of S No: 61/7, Plot No 2/35 admeasuring 10.625 cents (4.30 acres) of Edathiruthy Gram Panchayat, Edathiruthy Village, Kodungallur Taluka, Thrissur District, Kerala standing in the name of Pushpakaran A

Reserve Price	EMD ( 10 % of Reserve Price )	Bid Amount Incremental
Rs 40,00,000/-	Rs 4,00,000/-	Rs 50,000/-

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/ Secured Creditor's website i.e www.kvb.co.in/Property Under Auction also at the web portal https://www.bankauctions.in of the service provider, Mr. Nitesh D Pawar, Mobile No. 8142000725 and Mail id : nitesh@bankauctions.in  
**Statutory 15 days' Notice under Rule 9(1) of the SARFAESI Act, 2002**  
The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Sd/-  
Authorized Officer  
The Karur Vysya Bank Ltd.,

Date : 03.09.2025  
Place : Mumbai



### PHYSICAL POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) [AS PER APPENDIX IV READ WITH RULE 8(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

Whereas, the undersigned being the Authorized Officer of the Axis Finance Limited (AFL), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 (12) read with the Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 18th September 2024 calling upon the Borrower(s)/Guarantor(s)/Mortgagor(s) Mr. JANARDHANAN C B (Borrower cum Mortgagor), and Mrs. BJJINA A C (Co-Borrower) who have mortgaged the immovable property being All that piece and parcel of land and Residential Building having an extent of 08.01 Ares in Re.S.No.149/20/1 in S.No.240/1, Block No.32 together with building bearing no 13/107 situated in Vallachira Village, Thrissur Taluk, in the Sub Registration District of Cherpuru and in the Registration District of Thrissur to repay the amount mentioned in the notice being Rs.45,50,766/- (Rupees Forty Five Lakh Fifty Thousand Seven Hundred and Sixty Six Only) due as on 18th September 2024 with further interest at the contractual rate thereon till the date of payment within 60 days from the date of receipt of the said notice.

The Borrower(s)/Guarantor(s)/Mortgagor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s)/Mortgagor(s) and the public in general that the undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) read with Section 14 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 27th day of August of the year 2025.

The Borrower(s) / Guarantor(s) / Mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Finance Limited for an amount of Rs.45,50,766/- (Rupees Forty Five Lakh Fifty Thousand Seven Hundred and Sixty Six Only) due as on 18th September 2024 and further interest thereon at the contractual rates together with costs, charges, etc. of Axis Finance Ltd until the full payment or realization in full.

The Borrower(s) / Guarantor(s) / Mortgagor(s) attention is invited to provisions of sub section (8) & sub section (13) of section 13 of the said Act, in respect of time available, to redeem the secured assets.

#### DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of land and Residential Building having an extent of 08.01 Ares in Re.S.No.149/20/1 in S.No.240/1, Block No.32 together with building bearing no.13/107 situated in Vallachira Village, Thrissur Taluk, in the Sub-Registration District of Cherpuru and in the Registration District of Thrissur and bounded by: North: Property of Pellisery Shaju, South: Panchayat Road, East: Property of Kumaran, West: Property of Sudheeran.

Date: 27-08-2025 Sd/- Authorised Officer  
Place: Thrissur Axis Finance Ltd.



Head Office: Level -3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051;  
Tel: 1800 102 4345; Website: http://www.truhomefinance.in  
Reg.Off.: Srinivasa Tower, 1st Floor, Door No.5, Old No.11, 2nd Lane, Cenatoph Road, Alwarpet, Teynampet, Chennai-600018

### APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to Truhome Finance Limited (formerly M/s Shriram Housing Finance Limited), the Possession of which have been taken by the Authorized Officer of Truhome Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 20.09.2025 between 11:00 a.m. to 12:00 p.m. for recovery of the balance due to Truhome Finance Limited from the Borrowers And Guarantors, as mentioned in the table.

Details of Borrowers and Guarantors, amount due, Short Description of the immovable property, reserve price and earnest money deposit and date of inspection are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Amount of Recovery and date of Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details - (AO and Disposal team)
Mr. Veerasuresh Singh No.36A, Tirumal Nagar, Kurumbapalayam Sarkarsamakulam Coimbatore - 641107	Demand Notice Date: 10.02.2025	Rs.3350000/- (Rupees Thirty three lak fifty thousand only) <b>Bid Increment:</b> Rs. 10,000/- and in such multiples.	20th-Sep-2025 Time : 11.00 A.m. to 12.00 p.m.	James Clement 7200281906 Sivakumar 954348582
Mrs. Suba Rekha W/o Mr. Veerasuresh Singh No.36A, Tirumal Nagar, Kurumbapalayam Sarkarsamakulam Coimbatore - 641107	Rs. 2174759/- (Rupees Twenty one Lak seventy four thousand seven hundred and fifty nine Only) as on 10-02-2025 under reference of Loan Account No. SHLHC0IM0000905 & Rs. 1035918/- (Rupees Ten Lak thirty five thousand nine hundred and eighteen Only) as on 10-02-2025 under reference of Loan Account No. STUHC0IM0001480	Rs.3350000/- (Rupees Three lak thirty five thousand Only)		Property Inspection Date: 19-09-2025
<b>Date of Possession &amp; Type</b> 23-06-2024 & Symbolic Possession <b>Encumbrances known</b> Not known				

**Description of Property**  
All part and parcel of the property situated at Coimbatore District, Periyanaickenpalayam SRD, Annur Taluk, Kodayampalayam Village, SF No. 186/1 Converted as house plots in the name of "VIP NORTH GATE" Site No.118 Land bounded on the following boundaries West : Site No.119 Southern Part, North : Land in SF No.183/5 in southern portion, Site no.118 North Part, South : 30 feet East West Layout Road, East : Site No.117, Total extent of the property is 800 Sq.ft or 1 cent 364 Sq.ft as per the revenue record current SF No.186/1A With all easement and pathway rights.

1) For detailed terms and conditions of the sale, please refer the website of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) website.  
2) The intending bidders have to submit their EMD amount to be deposited by way of RTGS/NEFT to the account details mentioned herein below: BANK NAME: AXIS BANK LIMITED BRANCH: BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO. Current Account No. 911020045677633 IFSC CODE: UTIB0000230.

Place : Coimbatore Sd/- Authorised Officer- Truhome Finance Limited  
Date : 04-09-2025 (Formerly Shriram Housing Finance Limited)



### Carrier Airconditioning & Refrigeration Ltd.

CIN: U74999HR1992FLC036104  
Registered Office: Narsingpur, Kherki Daula Post, Delhi-Jaipur Highway,  
Gurgaon 122004, Haryana Phone: +91-124-4825500, Fax: +91-124-2372230  
Website: www.carrierindia.com Email: secretarial@carrier.com

### NOTICE OF THE 33<sup>RD</sup> ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

1. Notice is hereby given that the 33<sup>rd</sup> Annual General Meeting ("AGM") of Carrier Airconditioning & Refrigeration Limited ("the Company") will be held on Friday, 26<sup>th</sup> September, 2025 at 11:00 A.M. IST (Indian Standard Time) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder, read with General Circular No. 09/2024 dated 19.09.24 including all other applicable circulars ("Circulars") issued by Ministry of Corporate Affairs ("MCA") to transact the businesses set out in the Notice calling the AGM. The Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

2. In compliance with the said Circulars, the Notice of the AGM along with the Annual Report for the year for the Financial Year ended 31<sup>st</sup> March 2025 comprising the Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto, has been sent to the members of the Company whose email addresses are registered with the Company or the Depository Participant(s) ("DP") and whose names appear in the register of members as on the close of business hours of 29<sup>th</sup> August, 2025. The Notice calling 33<sup>rd</sup> AGM is available on the website of the Company at [www.carrier.com/building-solutions/en/investor/](http://www.carrier.com/building-solutions/en/investor/) and also on the website of Central Depository Services (India) Limited (CDSL) at [www.evotingindia.com](http://www.evotingindia.com). Physical copies of the aforesaid documents are not being sent to the shareholders in accordance with the aforesaid Circulars.

3. Instructions for remote e-voting and e-voting during the AGM:  
In compliance with the provisions of section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, the Company is providing remote e-voting facility ("Remote e-voting") to all its members to cast their votes on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("E-voting at the AGM"). The Company has engaged the services of Central Depository Services (India) Limited as the agency to provide the facility of Remote e-voting and E-voting at the AGM. The members are hereby informed that:

i. The Remote e-voting will be available during the following period:

Commencement of Remote e-voting	Tuesday, 23 <sup>rd</sup> September 2025 at 9:00 A.M
End of Remote e-voting	Thursday, 25 <sup>th</sup> September 2025 at 5:00 P.M.

ii. The Remote e-voting will not be allowed beyond the aforesaid period and shall be disabled upon expiry of the aforesaid period. The members whose names are recorded in the register of members/beneficial owners maintained by the depositories as on Friday, 19<sup>th</sup> September 2025 ("Cut-off date") only shall be entitled to avail the facility of Remote e-voting and E-voting at the AGM.

iii. Any person who acquires the shares of the Company and becomes the member of the Company after sending the Notice and holding shares as on the Cut-off date i.e. Friday, 19<sup>th</sup> September 2025, needs to refer the instructions given in the Notice which is available on the website of the Company at [www.carrier.com/building-solutions/en/investor/regarding\\_login\\_id\\_and\\_password](http://www.carrier.com/building-solutions/en/investor/regarding_login_id_and_password).

iv. The members holding the shares either in physical or dematerialised form, on the Cut-off date and not casting their vote(s) by Remote e-voting, will be able to cast their vote(s) at the AGM.

v. The members who would have cast their vote(s) by Remote e-voting may also attend the AGM through VC/OAVM, but shall not be entitled to cast their vote(s) again at the AGM.

vi. Once the vote is cast by the member, the same shall not be allowed to be changed subsequently or cast again.

vii. The detailed procedure for Remote e-voting, E-voting at the AGM and participation in the AGM through VC/OAVM by all the members including the members holding shares in physical mode, and the members who have not registered their email addresses, has been provided in the Notice of AGM. The Members may generate login credentials by following instructions given in the Notes to Notice of the AGM for Remote e-voting and E-voting at the AGM. The same login credentials may also be used for attending the AGM through VC/OAVM.

4. The Share Transfer Books and Register of Members of the Company will remain closed from Saturday, 20<sup>th</sup> September 2025 till Friday, 26<sup>th</sup> September 2025 (both days inclusive).

5. For the purpose of receiving the dividend directly to the bank accounts, the members are requested to provide/update the details of their bank accounts viz. name & branch, bank account number and account type along with other core banking details such as MICR (Magnetic Ink Character Recognition), IFSC (Indian Financial System Code) etc. at the earliest with their depository participants, in case the shares held in electronic mode, and with the Registrar & Share Transfer Agent of the Company, in case the shares held in physical form. In case of non-availability or non-updating of the bank account details of the members, the Company shall ensure payment of dividend to such members vide dispatch of dividend warrant/cheque as a onetime facility, as the case may be.

6. In case of any queries or issues regarding attending AGM, e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at [www.evotingindia.com](http://www.evotingindia.com) under help section or write an email to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at a toll free no. 1800 21 09911 or write to MUFG Intime India Private Limited, Noble Heights, 1<sup>st</sup> Floor, Plot No. NH-2, C-1 Block, LSC Near Savitri Market, Janakpuri, New Delhi - 110058, India at [delhi@in.mfms.mufg.com](mailto:delhi@in.mfms.mufg.com) or [secretarial@carrier.com](mailto:secretarial@carrier.com)

By the order of the Board  
For Carrier Airconditioning & Refrigeration Limited  
Sd/-  
Ektta  
Company Secretary

Place: Gurugram  
Date: September 03, 2025

